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**IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR**

**BEFORE
HON'BLE SHRI JUSTICE ANAND PATHAK**

ON THE 10th OF AUGUST, 2022

WRIT PETITION No. 7634 of 2022

Between:-

**BHAJANLAL MAHOR S/O LATE SHRI
HEERALAL, AGED-61 YEARS, OCCUPATION:
SERVICE, R/O RASSI WALA MOHALLA, SHEKH
KI BAGIYA JANAKGANJ, GWALIOR (MADHYA
PRADESH)**

.....PETITIONER

(BY SHRI ABHISHEK SHARMA - ADVOCATE)

AND

1. **THE STATE OF MADHYA PRADESH THROUGH
ITS PRINCIPAL SECRETARY, HEALTH AND
MEDICAL DEPARTMENT, VALLABH BHAWAN,
BHOPAL (MADHYA PRADESH)**
2. **THE COLLECTOR GWALIOR, DISTRICT
GWALIOR (MADHYA PRADESH)**
3. **CHIEF MEDICAL AND HEALTH OFFICER,
GWALIOR, DISTRICT GWALIOR (MADHYA
PRADESH)**
4. **GOVERNMENT INDUSTRIAL TRAINING
INSTITUTE, BIRALA NAGAR, GWALIOR
THROUGH ITS PRINCIPAL (MADHYA PRADESH)**

.....RESPONDENTS

(BY SHRI DEVENDRA CHAUBEY - GOVERNMENT ADVOCATE)

.....
*This petition coming on for hearing this day, the court passed the
following:*

ORDER

By this petition under Article 226 of the Constitution of India, petitioner is aggrieved by the illegal and arbitrary denial of regular pay scale to employees

who are working in the Work Charged and Contingency Paid Establishment against sanctioned vacant posts.

Counsel for the petitioner submitted that the matter is entirely covered by the order passed in W.P. No.8048/2010 in the case of **Kailash Chandravanshi and others Vs. State of M.P. and others** and in W.P. No.2533/2008 (s) in the case of **Nand Kishore Vyas and Others Vs. State of M. P. and another**.

Counsel for the petitioner further submitted that several identical petitions have been decided by this Court and only relief he seeks is that the representation (Annexure-P/6) filed by the petitioner may be decided within a limited time period.

Counsel for the respondents/State submitted that the controversy involved in the present case is covered by the order delivered in the case of Kailash Chandravanshi (supra) and Nand Kishore Vyas (supra) and he has not objected to this reasonable prayer made by the counsel for the petitioner.

Heard the counsel for the parties.

In view of the above, without commenting on the merits of the case, present petition stands disposed of with a direction to the respondents to consider the petitioner's claim subject to verification, if the petitioner is entitled for the benefit, by passing a reasoned and cogent order in the light of Kailash Chandravanshi (supra) and Nand Kishore Vyas (supra) and the same be extended to the petitioner as has been extended in other identical matters.

The aforesaid exercise shall be completed within a period of four months from the date of receipt of the certified copy of this order.

With the aforesaid, present petition stands disposed of.

Certified copy as per rules/direction.

(ANAND PATHAK)
JUDGE

Ashish*

